

DIVISION BENCH
COURT - II

O-225

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/134(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03RD JULY 2024

IN THE MATTER OF	RAVINDRA KISHORE SINHA VS DESHPRAN SAMWAD PRIVATE LIMITED
UNDER SECTION	SEC. 241(1) SEC. 242(4) RULE 11 OF NCLT

Appearance (via video conferencing/physically)

Mr. Jishnu Chowdhury, Adv.] For the Petitioners
Mr. Arup Nath Bhattacharyya, Adv.]
Ms. Sayani Das, Adv.]
Ms. Sreetama Biswas, Adv.]
Mr. Snehasish Dey, Adv.]
Mr. Varun Kothari, Adv.]

Mr. Prashant Vidyarthi, Adv.] For the Respondent
Mr. S. Agarwal, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the petitioners present. Ld. Counsel appearing on behalf of the respondent present.
2. Ld. Counsel Mr. Jishnu Chowdhury seeks status quo to shareholding and newspaper license.
3. Status quo in regard to the Shareholding and License is given with the consent of both the sides.
4. Meanwhile, reply affidavit be filed within a period of two weeks'.
5. List the matter on **25.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**